

(15)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A.844/95.

Dt. of Decision : 19-10-95.

S. Ramakrishna Jana Deo

.. Applicant.

Vs

1. The Supdt., of Post Offices,
Parvathipuram,
Vijayanagaram District.

2. The Post Master,
Head Post Office,
Tekkali, Vijayanagaram Dist.

.. Respondents.

Counsel for the Applicant : Mr. V.Ravindernath Reddy for
Mr. B.Nageswara Rao

Counsel for the Respondents : Mr. N.V.Ramana, Addl.CGS^C.

CORAM:

The Hon'ble Shri Justice V. Negiadri Rao : Vice Chairman

The Hon'ble Shri A.B. Gerthi : Member (Admn.)

To

1. The Superintendent of Post Offices,
Parvathipuram, Vijayanagaram Dist.
2. The Postmaster, Head Post Office,
Tekkali, Vijayanagaram Dist.
3. One copy to Mr. B.Nageswar Rao, Advocate,
Plot No.7 S.B.H.Colony, Asmangadh, Malakpet, Hyderabad.
4. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm

(16)

O.A.NO.844/95.

A dismissive JUDGMENT Dt: 19.10.95

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

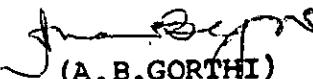
Shri V.Ravindernath Reddy for
Heard/Shri B.Nageswara Rao, learned counsel
for the applicant and Shri N.V.Ramana, learned standing
counsel for the respondents.

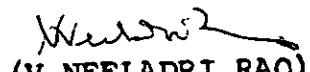
2. This OA was filed praying for setting aside
the proceeding No.135/83/95, dated 4.5.95 by holding it
as arbitrary, illegal, and violative of Articles 14
and 16 of the Constitution of India and for consequential
direction to the respondents not to insist for the caste
certificate till the disposal of the OS No.127/92
on the file of the District Munsif Magistrate Court,
Salur.

3. Shri V.Ravindernath Reddy, Advocate repre-
senting Shri B.Nageswara Rao submitted that this OA
is not pressed at this stage and he may be permitted
to withdraw it with liberty to file fresh proceeding as
and when it is necessary.

4. In view of the above submissions, the question
as to whether this OA is maintainable or not is left
open. The OA is dismissed with liberty to initiate
fresh proceeding as and when it is felt necessary.

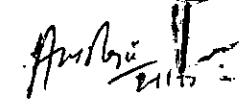
No costs.//


(A.B.GORTHI)
MEMBER (ADMN.)


(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 19th October, 1995.
Open court dictation.

vsn


Deputy Registrar (O)

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADIRAO
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN :M(A)

DATED: 19-10-1995.

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in
O.A.No. 844)95

T.A.No. (W.P.No.)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

